BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

T.P No.118/2017 C.P No. 985/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M.

Name of the Company		Novelty Commodities Pvt Ltd		
Under Section		391(2),394		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
	MR. NERMAN MR. DEBAN MR. J. PATA	LYA DASGUPTA, A TATH DEY, ADV. TAIK, P.C.S.		
4.	Ms TIAINI Dy Directo	A, 0/0	RD (ER) Ministry of corpora Offices	te 8.11.17

## ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the Office of the Regional Director representing the Central Government are present.

In this case Central Government has filed reply wherein certain objection has been raised. Ld. Counsel for the petitioner submitted that he has already filed reply to such objection to the Central Government. In the above circumstances supplementary report is required from the Central

Government. Supplementary report may be fild within 3 weeks with a copy in advance to the petitioner.

List on 20/12/2017.

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(Jinan K.R.)

Member (J)

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(Vijai Pratap Singh) Member (J)

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